

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *154**

TO BE ANSWERED ON THE 06TH MARCH, 2018 /PHALGUNA 15, 1939 (SAKA)

COMPREHENSIVE SURVEY OF CRIMINALS

***154. SHRI KODIKUNNIL SURESH:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to undertake a comprehensive survey of criminals across the country in order to prepare a national database of habitual and casual offenders as is being undertaken in Telangana State;

(b) if so, the details thereof;

(c) whether the Government also proposes to undertake geo tagging of such criminals and their addressees owing to the present inconsistencies and systemic difficulties involved in inter-State investigations and tracking of criminals; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): A Statement is laid on the table of the House.

STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO. *154 FOR 06.03.2018 REGARDING COMPREHENSIVE SURVEY OF CRIMINALS.

(a) to (d) 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies, as also for protecting the life and property of the citizens and therefore it is for the State/ UT Government to implement relevant and appropriate schemes in their area to maintain peace for coexistence in the society. However, National Crime Records Bureau (NCRB) maintains a National Database on Crime and Criminals under Crime & Criminal Tracking Network and Systems (CCTNS) Project. The Core Application Software (CAS) Application has the functionality to categorize offenders on various parameters based on CCTNS database as Accused, Convict, Charge Sheeted, Arrested, Proclaimed Offender and Habitual Offender/ History Sheeter. The provision of geo-tagging of criminals and their addresses is not in CCTNS CAS Application. However, the CCTNS CAS Application has a provision for capturing latitude & longitude of the Scene of Crime in the Integrated Investigation Form (IIF-2: Crime Details Form). The Ministry of Home affairs has also, from time to time, issued necessary advisories for states/ UTs to maintain peace in their area jurisdiction and these advisories are available in the Ministry's website: www.mha.gov.in.